

servicing of the proposal. For agricultural development and for the welfare of the farmers all out efforts need be made for controlling floods and for the construction of effective drainage system in this command area.

- (vi) **Need to expedite to construction work at Pagladiya dam, Thalkuchi, Assam**

[English]

SHRI UADHAB BARMAN (Barpeta): The work on construction of the proposed Pagladiya Dam multipurpose project at thalkuchi, about 26 kms. north of Nalbari is yet to start. There is much delay and strong resentment prevails due to non implementation of the project.

For this project, necessary survey was done in accordance with CWC guideline and the Brahmaputra Board prepared the project whose cost has been estimated at around Rs. 290 crore. The 28.75m high dam when completed will serve the twin purpose of flood control and irrigation in the vast basin of Pagladiq river. It is estimated that the irrigation facilities will be open for around 35,000 hectares of land and a new horizon will open up for cultivation.

But due care must be taken for the families which may be affected due to construction of the Dam. It is said that more than 2300 families in that area may have to be displaced in one or other ways.

I urge upon the Government to expedite the work on the dam and take proper steps to rehabilitate the people to be affected in this area.

- (vii) **Need to amend the Registration Act**

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, under the provisions of section-30 (2) of the Registration Act same unscrupulous persons, with a view to save the stamp duty, get the registration of Papers regarding transfer of immovable property in Delhi, Calcutta, Madras and Bombay. This registration of transfer of property through power of attorney in metros not only deprives the Uttar Pradesh Government of revenue but also adversely affects planned development because of the violation of social laws and Urban Land Ceiling Act. It is pertinent to note here that the persons with feudal tendencies get the transfer of property registered in Delhi, Calcutta, Madras and Bombay through the power of attorney. This often creates law and order problems for the State Government.

It is also important to note here that Section 30 (2) and Section-28 are very similar in effect. Therefore, there is a need to also amend Section-28. As a result of amending Section-28 and Section-30 (2) some consequential amendments may be needed in Sections-64,65,66 and 67.

Therefore, I would like to urge the Central Government to immediately pay attention towards this.

- (viii) **Need to have the fencing at the very 'Zero' Point border line between India and Bangladesh**

[English]

SHRI AMAR ROYPRADHAN (Cooch Behar): Sir, you are well aware that just to stop Bangladeshi infiltration and to check smuggling, a proposal had been made by the Central Government to construct a border road with 35 metres width and a fencing of